

ITEM NO.2

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).129/2023

VIKTORIIA BASU

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.63317/2023-EXEMPTION FROM FILING O.T.
IA No.63317/2023 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. D. Seshadri Naidu, Sr. Adv.
Ms. Monalisa Kosaria, Adv.
Mr. Rohit Bharadwaj, Adv.
Mr. B. Shraavanth Shanker, AOR
Mr. B. Yeshwanth Raj, Adv.
Mr. Abhijeet Kumar, Adv.

For Respondent(s) Ms. Astha Sharma, AOR
Ms. Anju Thomas, Adv.
Ms. Muskan Surana, Adv.

Mr. Subhasish Bhowmick, AOR
Ms. Manisha Pandey, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Pranshu Kaushal, Adv.
Mr. Sohit Bhardwaj, Adv.
Mr. Ashutosh Singh, Adv.
Mr. Uduthala Jagan, Adv.
Mr. John Thomas Arakal, Adv.
Ms. Mani Mala Roy, Adv.
Mr. Harsh Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to the Order dated 25.09.2023, we have received a Report from Dr. Sujata Satapathy, Professor, Deptt. Of Psychiatry, AIIMS. We have considered the said Report.

2. In continuation of the efforts made in the past for an amicable solution to the matrimonial discord, we have persuaded learned Senior Counsel/counsel for the parties to hold a joint meeting, which the petitioner - wife and respondent No.2 - husband both shall join. We hope that the parties will make sincere efforts, in the best interest of the child, to reach a viable solution without any pre-condition. The initiative for the joint meeting shall be taken by Mr.D.Seshadri Naidu, learned Senior Counsel for the petitioner.

3. During the course of hearing, it has transpired that respondent No.2 - husband is required to visit Calcutta as a part of his job requirement. During such visit when the child is in the exclusive custody of the petitioner, she is directed not to leave Delhi along with the child.

4. Post the matter for hearing on 09.01.2024.

5. Till then, the earlier interim arrangement shall continue to operate.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)